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- I 2175. SHRI M. KALYANASUNDARAM: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:
- (a) whether it is a fact that the Chairmen of all the Ports have formed an Association called "Indian Ports Association (IPA)";
- (b) if so, what is the control of Government thereon;
- (c) how the organisation secures revenues; and
- (d) whether it is a fact that the f IPA appointed a retired Port official as its adviser, and if so, what are the details in this regard?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEEREN- DRA PATIL): (a) The Indian Ports Association is a registered Society with Chairmen of all Major Port Trusts as members of its Governing Body.

- (b) Government do not exercise any control over the Society.
- (c) The expenditure of the Association is met by contributions from ^all the Major Port Trusts.
- (d) Governing Body of the Indian Ports Association at its meeting held on 13th November, 1980, approved a proposal to appoint a Chairman of Major Port Trust as Adviser (Port for a period of six Operations) months from the date he takes charge of the post after his retirement. The broad duties assigned to him are as under: -
  - (i) to set norms for various activities sub-activities for individual Ports;
  - (ii) to evolve suitable proformae for mointoring the efficiency of the operations of the major Ports;
  - (iii) to evolve procedures which lead to the efficient solution of Port Operational problems.

#### Kerala Institute of Nautical Studies

to Questions

- 2176. SHRI O. J. JOSEPH: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:
- (a) whether Government have agreed in principle for the setting up of the Kerala Institute of Nautical Studies and starting the "Seamen Training Course" at Vizhinjam;
- (b) if so, what steps are being taken to give recognisation to this institution in order to get maximum benefit or the trainees to get employment in marine profession?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL). (a) and (b) The Government of Kerala had sought recognition of the Kerala Institute of Nautical Studies on 5-12-1980. The Government of India have at present three Ratings Training Institutions. The optimum training capacity of the three institutions is 840 per annum. It is considered that the existing three institutions are more than adequate at present to meet the requirement of trained seamen. Government have also set up an Expert Committee on Unemployment o'f Seamen recently. The terms of reference of the Committee include the question of future set up of the three Rating Training Institutions. regard to this the question of granting recognition is under consideration.

# Foreign Allowance of IFS(B) Employees

- 2177. SHRI RATAN TAMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether it is a fact that the foreign allowance of employees belong to Indian Foreign Service (B) is based on the price index issued by
- I the United Nations organisation;
  - (b) what are the names of the mis sions where foreign allowances have been increased during the period from 1-1-1980 to 31-U-HW; and

(c) whether it is also a fact that huge amount has been incurred by the financial officers in his Ministry on foreign tours in connection with reduction of posts of Missions abroad -during the year 1980, if so, what are &be details thereof?

' THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) Foreign allowances of all our personnel abroad, including IFS(B) employees, are revised from time to time after taking into account the increases in cost of living in countries abroad. •Cost of living figures compiled by the U.N. are, inter alia, taken into consideration for computing the figures ultimately accepted by Government.

- (b) List of such Mission i<sub>s</sub> attached. 1
- (c) No, Sir. On the tours of financial officers who travelled abroad during 1980, for streamlining various Missions, an expenditure of approximately Rs. 1.53 lakhs only was incurred.

# Statement

Names of the Countries where Foreign Allowance wa\$ Revised During 1980.

- 1. Ivory Coast
- 2. Turkev
- 3. Greece
- 4. Iraq
- Lebanon
- Colambia 6.
- Brazil 7.
- Argentina
- Roumania
- Hungary 10.
- 11. Egypt
- Australia
- 13. Venezeula
- 14. Sri Lanka
- 15. Guina

- Svria 16.
- 17. Qatar
- 18. Hong Kong
- 19. Nepal
- 20. Jamacia
- 21. Kuwait
- 22. Malawi
- 23. Portugal
- 24. United Kingdom
- 25. Phillipins
- 26. Maxico
- 27. Kenya
- 28. Surinam
- 29. France
- 30. Morocco
- 31. Democratic Republic of Yeman

to Questions

- 32. Chile
- 33. Singapore
- 34. Iran
- 35. Tunisia
- 36. Laos
- 37. Poland
- 38. New Zealand.

# Service conditions of Coach attendance in Railways

2178. SHRI HARI SHANKAR BHA\* BHRA:

### SHRI LAL K. ADVANI:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it  $i_s$  a fact that Bhar-tiya Railway Mazdoor Sangh, Bombay, had submitted a memorandum on July 3, 1980 in regard to the pay-scales and worsening service conditions of coach attendants in the railways; and
- (b) if so, what are the demands and what action has been taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS MALLIKARJUN): (a) Yes.